

WATER RESOURCES DEPARTMENT/ PUBLIC WORKS DEPARTMENT

Report as a Nodal agency of the Joint Committee by the Water Resources Department / Public Works Department on the orders dated 04.01.2021 in OA No. 108 of 2020 of Honourable National Green Tribunal (SZ).

The Honourable National Green Tribunal (SZ) has ordered as follows.

The learned counsel appearing for the seventh respondent submitted that some steps are being taken and they have already filed the action plan for remedying the situation. But, we have not received the same. The Office is directed to verify and place the same before this Tribunal on the next hearing date. The Pollution Control Board is also directed to file further action taken report for non implementation of the Solid Waste Management Rules, 2016 in Coonoor Municipality as has been directed by this Tribunal in several earlier cases and also of the non compliance of the directions given by the Principal Bench of the National Green Tribunal in O.A.No. 606 of 2018 before the next hearing date.

Even in the report it is mentioned that whatever steps that have being taken by them will only cater to the possibility of treating 60% of the sewage generated in that area. There is no specific action plan for treating the balance sewage of 40% in an effective manner so as to avoid it is being discharged into the river as alleged in the newspaper report.

When this was pointed out, the learned counsel appearing for the seventh respondent submitted that he will come with a complete action plan if some time is granted.

The Coonoor Municipality as well as Pollution Control Board and also the Committee are directed to submit their report to this Tribunal before the next hearing date viz, 3.2.2021 by e- filing at ngtzfiling@gmail.com.

In this connection, it is communicated to the following two members of the Joint committee, i.e. the Commissioner, Coonoor municipality and also the Senior Officer/Scientist deputed by the Chairman, TamilNadu Pollution Control Board, to comply with the directions as mentioned above by the Hon'ble Tribunal. But, still now the reports from the Coonoor Municipality and also the Pollution Control Board are awaited.

Prayer:

Therefore, considering the situation, it is submitted that the Honourable National Green Tribunal (SZ) may grant two weeks time to the Joint Committee, for submitting the combined report after carrying out discussions among the members of the Joint committee.


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(for Nodal Agency of the Joint Committee)
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